IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India .... Applicant/petitioner
Vs.
Era Infra Engineering Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.07.2018

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

Presents
For the applicant: Ms. Amisha Nagarajan, Aditya Pandey and Mr. Rahul Rajan, Advs.

ORDER

CA-548/PB/2018

Notice of the application be issued to the Interim Resolution Professional/RP returnable on 19th July, 2018.

Process dasti.

List the matter on 19.07.2018.

-Sd-

(M.M. KUMAR)
PRESIDENT

-Sd-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

06.07.2018
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